

cent of State Legislatures; then, finally, it gets constitutional sanction with the hon. President signing it under Article 111. Therefore, I had pleaded with the Leader of the House that the House needs to know that the Constitution, according to this directive, is what holds the field today. You will all recollect about the mechanism, which was passed by this House with near unanimity, with no dissension, -- only one abstention in Rajya Sabha, with all political parties converging in support of the Government's initiative -- and I wish to find out the status of that, which emanated from Indian Parliament, made sacrosanct by the endorsement of 16 State Assemblies in the country and signed by the hon. President under Article 111 of the Constitution. That historic legislation, endorsed by this Parliament, with unprecedented consensual support, unknown to parliamentary history of this country, had addressed the malaise very severely.

Now, if the malaise had been dealt with, perhaps, we would not have countenanced such kind of issues. What bothers me is that the incident happened and did not immediately surface. If it happens with a politician, a bureaucrat, or an industrialist, he becomes a target immediately. Therefore, systemic response, which is transparent, accountable and effective, I am sure, will be on the way. I will get in touch with the Leader of the House and the Leader of the Opposition and find a mechanism for a structured discussion during the course of the Session, subject to their agreement.

SHRI JAIRAM RAMESH: What about today's news, Sir?

MR. CHAIRMAN: I discussed with them. Fortunately, the House is blessed with the Leader of the House who is also the president of the ruling political party, and the Leader of the Opposition, who is also the president of the main opposition party. So, with these very two distinguished people being present in the House, -- others will also come -- I am sure with their counsel, I will discuss. We need to have some structured discussion, which, so far, we have not had. I indicated this. Shri Derek O'Brien raised the issue. I had indicated that I would come back to the House. I will find their convenience during the course of the day and deliberate on the issue.

Now, Birthday Greetings.

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, it is always a pleasure to greet Members, and also to greet them in advance for their birthdays. I am pleased to extend advance

greetings to the hon. Members of Parliament - Shri Dhairyashil Mohan Patil and Shri Ravi Chandra Vaddiraju, whose birthdays are tomorrow, and Shri Sanjay Singh and Dr. Sasmit Patra on their birthdays day after tomorrow.

Shri Dhairyashil Mohan Patil has been a Member of Rajya Sabha since August 2024. The name says it all, 'Dhairya-shil Mohan'. He had also been a Member of the Maharashtra Legislative Assembly for two consecutive terms (2009-2014 and 2014-2019). His late father, Shri Mohan Damodar Patil, served as Maharashtra's State Minister and was a five-time Member of Maharashtra Legislative Assembly until 2004 representing Pen constituency in Raigad district.

Shri Dhairyashil Mohan Patil is married to Shrimati Nilima Dhairyashil Patil and the couple is blessed with two daughters, Sayee Dhairyashil Patil and Jayee Dhairyashil Patil.

Shri Ravichandra Vaddiraju is currently serving his second term in Rajya Sabha since April 2024. He is popularly known as Gayatri Ravi after his famous industrial venture, the Gayatri Group, that has made stellar contributions in granite industry and is known for its philanthropic activities. He has played a pivotal role in promoting the Sammakka Sarakka Jatara, a significant Adivasi tribal festival in Telangana known for attracting millions. His commitment to nationalism and patriotism shines through his significant contributions to the national monuments, including the 370-ton black granite stone for Delhi's National Police Memorial and the 300-ton granite stone for Subhas Chandra Bose's statue at India Gate. As the National President of the Suman Shotokan Karate Sports Academy and the President of the Khammam District Judo Association, he has played and continues to play a pivotal role in promoting sports in Telangana.

Married to Shrimati Vaddiraju Vijayalakshmi, the couple is blessed with son Vaddiraju Sai Nikhil Chandra and daughter Ganga Bhavani.

Shri Sanjay Singh is currently serving his second term in the Council of States since January 2024. A prominent leader of the Aam Aadmi Party, he has championed continually the cause of workers' rights inside the House as also outside. His deep involvement in environmental movements, such as the cleansing and cleaning of the Gomati River reflects his deep commitment to public welfare and ecological preservation. The House will bear with me and bear out that he is a gifted speaker, a prolific speaker, a powerful voice and leader of AAP Legislative Party in the Council of States since July, 2024.

He is married to Shrimati Anita Singh and the couple is blessed with son Utkarsh and daughter Eshita. The family leads simple life under the gaze of his caring parents, who reflect all through sublimity.

Dr. Sasmit Patra is currently serving his second term in Rajya Sabha since July 2022. A respected teacher, committed educationist and highly-regarded legal consultant, Dr. Patra brings convergence of knowledge and experience to this House. He is actively involved in various Parliamentary Committees. With a deep commitment to social causes, he is also engaged in cultural and educational initiatives, many of which are futuristic and innovative, particularly among slum dwellers, Scheduled Castes, Scheduled Tribes and minorities. He has been actively representing Indian Parliament, and widely accoladed for that, in the Inter-Parliamentary Union assemblies. Dr. Sasmit Patra co-drafted a Resolution on the Impact of Artificial Intelligence on Democracy and Human Rights, which was adopted by the IPU, a rare commendation by the global institution. He was also appointed as one of the three rapporteurs for a Resolution on Supporting Victims of Illegal International Adoption set to be discussed at the 150th IPU assembly with its scheduled presentation at the 151st assembly.

Married to Dr. Sweta Millicent Paul, the couple is blessed with son Sidharth Patra and daughter Sneha Sharon Patra.

Hon. Members, on my behalf and on behalf of the Members of the House, I wish them a long, healthy and prosperous life and extend greetings to their family members and friends.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

- I. **Notifications of the Ministry of Commerce and Industry**
- II. **Reports and Accounts (2023-24) of APEDA, New Delhi; CGPDTM, Mumbai; NSEZ, Uttar Pradesh; FDDI, Noida, Uttar Pradesh and related papers**
- III. **Reports and Accounts (2022-23, 2023-24) of NID, Bhopal, Madhya Pradesh; NID, Jorhat, Assam; PHARMEXCIL, Hyderabad; EIC including its EIAs, New Delhi; SHEFEXIL, Kolkata and related papers**
- IV. **Notifications of the Ministry of Electronics and Information Technology**
- V. **Report and Accounts (2023-24) of NICS, New Delhi; UIDAI, New Delhi; C-DAC, Pune; SAMEER, Mumbai; ERNET India, Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND
THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION